

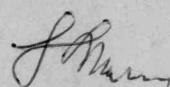
O.A. 1417/94

23.11.94

Hon'ble Mr. S.Das Gupta, Member-A
Hon'ble Mr. T.L.Verma, Member-J

The learned counsel for the applicant has requested for adjournment on the ground of illness. None has appeared on behalf of the respondents.

In a similar matter, (O.A.1329/94) P.K.Roy Vs. Union of India decided on 29.9.94, a Bench of this Tribunal has already decided ~~the~~ controversy contained in this case and dismissed the application. Since the principle has already been laid down in P.K.Roy's case touching upon this controversy, we do not consider it necessary to wait for Counter Affidavit and decide the case on merit. As the case is fully covered by the decision in P.K.Roy's case, we dismiss this application without any order as to costs.



Member-J



Member-A

/jw/